

ITEM NO.12

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Civil Appeal No(s). 292-293/2025

IFCI LIMITED

Appellant(s)

VERSUS

LUCKNOW MUNICIPAL CORPORATION & ORS.

Respondent(s)

IA No. 89936/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 89934/2020 - EXEMPTION FROM FILING O.T.

Date : 16-07-2025 This matter was called on for hearing today.

For Appellant(s) : Mr. Samiron Borkataky, AOR
Mr. Saurav Kumar, Adv.

For Respondent(s) :

Mr. Vivek Narayan Sharma, AOR
Mr. Vivek Narayan Sharma, Adv.
Mr. Ajay Singh, Adv.

Mr. Malak Manish Bhatt, AOR

Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.
Ms. Nisha Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Common Respondent Nos.1 and 3 in C.A. No. 292/2025 & Respondent No.2 in C.A. No. 293/2025 are duly represented.

Two weeks time, is granted to Ld. Counsel for the appellant, to take fresh steps and file fresh particulars, to issue notice to Respondent No.2 in C.A. No. 292/2025 & Respondent No.3 in C.A. No. 293/2025.

As per Office report, Ld. Counsel for the appellant has filed Rejoinder Affidavit without seeking permission to file the same.

Two weeks time is granted to Counsel for the appellant to do the needful.

List again on 22.8.2025.

MASHROOR ALAM KHAN
Registrar

MG